

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 126

IA(I.B.C)/2722(CH)2023

IA(I.B.C)/475(CH)2024

IA(I.B.C)/476(CH)2024

In

CP(IB) No. 281/Chd/Pb/2019

(Admitted)

(Other IA's on 11.07.2024)

IN THE MATTER OF:
Ricela Health Food Ltd.

...Petitioner-Operational Creditor

Versus

Evershine Solvex Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 9, IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 01.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 13.08.2024.

Sd/-
Court Officer